NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

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PETITION NUMBER

: TCP/546/(IB)/2017

NAME OF THE PETITIONER(S)

: MERITOR HVS INDIA LTD

NAME OF THE RESPONDENT(S)

: VISVAM AUTO SPARES PARTS

UNDER SECTION

: Sec 9

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. R. RAJESH

Council for IRP

77.79 /3/n/12

CA/47/2017

in

CP/546/IB/2017

Meritor HVS India Ltd. Vs. Visvam Auto Spares Parts

<u>ORDER</u>

In this case, the IRP has stated that the erstwhile Directors of the Corporate Debtors Board have not cooperated in the resolution process by providing the necessary accounts and documents to enable the IRP to proceed with the work entrusted to him and to fulfill the duties and obligations as an IRP under the provisions of IBC 2016. The erstwhile Directors and their officers are hereby directed to co-operate with the IRP under Sec.19(3) of the IBC in order to bring out a resolution plan. The erstwhile directors are directed to **report compliance** through the IRP.

-Sd-

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL) SO -

(K.ANANTHA PADMANABHA SWAMY) MEMBER (JUDICIAL)

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